

OFFICE OF THE DISTRICT & SESSIONS JUDGE, JIND

ORDER:

In continuation of this office order bearing Endst No. 5730-5752 dated 02.05.2020 and in compliance of the order bearing No. 18/Spl/RG/MISC dated 08.05.2020 passed by the Hon'ble Punjab & Haryana High Court, Chandigarh, it is directed that the Judicial Officers who are dealing with the urgent matters, as per roster, shall proceed with the cases of their respective Courts in which accused person(s) is/are in custody and trials are at final stage, alongwith the urgent matters in accordance with law. Besides, in case parties to the litigation or their respective counsel want that their matter which is at final stage and in which the presence of parties is not required, be taken up, the same shall also be taken up and disposed of in accordance with law.

This arrangement is effective from 11.5.2020 (Monday) till 16.5.2020. Thereafter, fresh orders in this regard will be issued to deal with the matters from 18.5.2020 onwards depending upon the prevailing situations of that time and further instructions, if any, received from the Hon'ble High Court or any competent authority.

A copy of this order be uploaded on the website of this office for general information to the Advocates as well as litigants.

All concerned be informed accordingly.

  
District & Sessions Judge,  
Jind.

Endst. No. 5916-39 Dated 11/05/2020

Copy forwarded to the following for information and necessary action :

1. All the Judicial Officers posted in this Sessions Division.
2. The Deputy Commissioner of Police, Jind.
3. The Superintendent of police, Jind.
4. The superintendent of District Jail, Jind
5. The District Attorney, Jind.
6. The President, Bar Association, Jind, Safidon and Narwana.
7. SO/SA to put the order on the website of this office.

  
District & Sessions Judge,